

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/020/182/2014

Dated: 20/11/2019

Between

K. Satyanarayana,
S/o. Mahalaxmi,
Occ: Helper, O/o. SSE/T/EQPT/BZA,
South Central Railway,
Vijayawada Division.



... Applicant

AND

1. The Union of India rep. by
the General Manager,
South Central Railway,
Rail Nilayam, III floor,
Secunderabad - 500 071.
2. The Senior Divisional Personnel Officer,
Vijayawada Division,
S.C. Railway,
Vijayawada, A.P.
3. The Senior Divisional Signal and
Telecommunications Engineer,
Vijayawada Division, S.C. Railway,
Vijayawada, A.P.

... Respondents

Counsel for the Applicant : Mr. K. Sudhaker Reddy
Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Railways

CORAM :

Hon'ble Mr. S.N. Terdal, Member (Judl.)
Hon'ble Mrs. Naini Jayaseelan, Member (Admn.)

ORAL ORDER

{ Per Hon'ble Mr. S.N. Terdal, Member (Judl.) }

Heard Sri K. Sudhaker Reddy, learned counsel for the applicant and Sri B. Sreehari representing Sri D. Madhava Reddy, learned counsel for the respondents.

2. The reliefs prayed for in the O.A. are as follows:

..... to quash and set aside the impugned notification No.SCR/P-BZA/212/SM/TCM Gr.III/N-10/Vol.I dt 10.7.2013 issued by R-2 to the extent of filling of the posts of Technician Gr.III category in PB-1 Rs.5200-20200 + GP 1900 in S & T department by filling up 50% shortfall against existing Group `D ϕ staff in service as on 22.5.2002 with 50% amongst staff having qualification of X Board examination is in clear violation of the Railway Board's letter No.E(NG) 1/2001/PM 8 /1 dt 14.1.2003 and illegal, arbitrary and in clear violation of the applicant's fundamental rights guaranteed under Article 14 & 16 of the Constitution

And

Consequently direct the respondents herein to fill up all the posts of Technician Gr.III category in PB-1 Rs.5200-20200 + GP 1900 in S & T department by filling up 50% shortfall against existing Group`D ϕ staff in service as on 22.5.2002 as per the Railway Board's letter No.E(NG) 1/2001/PM 8/1 dt 14.1.2003 on the basis of seniority from Group ` D ϕ staff and consider the applicant herein forthwith as per his seniority and pass such other and further order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.ö

3. At the time of hearing, we noticed that in 2013 the applicant submitted a representations. The said representations are not disposed of by the respondents. The counsel for the applicant submits that the O.A. may be disposed of with a direction to the respondents to dispose of his representations.

4. In view of the aforesaid facts, the O.A. is disposed of with liberty to the applicant to file a comprehensive representation within 15 days from the date of receipt of certified copy of this order. The respondents are directed to

dispose of the said representation by a reasoned and speaking order within two months thereafter. No order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

(S.N. TERDAL)
MEMBER (JUDL.)

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